

INH.	Ethambutol
200 mg.	600 mg.
300 mg.	800 mg.

(c) to (f) The Government has given its No objection to the Fixed dose combinations (FDCs) of the four anti-tubercular drugs provided these are within minimum and maximum daily dose requirement as stipulated under the respective Notifications and further the licence is granted by the State licensing authority only when the same meets with the bioavailability criteria.

However, State Governments have been intimated that the Government is reviewing and streamlining such combinations in view of the recent maximum and minimum dose requirement stipulated for FDCs of four anti-tubercular drugs by the World Health Organisation.

Exclusion of Netaji's name from War Monger's List

299. SHRI SRIRAM CHAUHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Orissa High Court in its landmark judgement had directed to exclude the name of Netaji Subhas Chandra Bose from the list of war mongers;

(b) if so, the action being taken by the Government in wake of the said judgement; and

(c) the reasons for remaining the name of Netaji Subhas Chandra Bose in the list of war mongers even after getting the independence ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) and (c) The matter is under consideration.

Elderly Persons in India

300. DR. SUGUNA KUMARI CHELLMELA :

SHRI CHADA SURESH REDDY :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the number of adolescents and elderly persons in the country as per recent report of the United Nations Population Fund;

(b) the steps proposed by the Government to create more jobs to accommodate young workers to reduce unemployment; and

(c) the measures taken to provide social security, financial aid and adequate medical facilities to elderly people?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) The information is being collected and will be placed on the Table of the House.

National Blood Transfusion Council

301. SHRI R.S. GAVAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to provide more implementation authority to National Blood Transfusion Council;

(b) if so, the details thereof;

(c) the number of persons contracted AIDS through blood transfusion;

(d) the salient features of the draft National Blood Policy; and

(e) the steps taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) The National Blood Transfusion Council which has been set up as a result of Hon'ble Supreme Court Judgement will over-see and coordinate the functioning of blood transfusion services. National AIDS Control Organisation would function as facilitator in the Programme.

(c) As on 31st October, 1998 out of 6609 full blown AIDS cases, 538 (8.14%) were through blood transfusion.

(d) and (e) The objective of the Draft National Blood Policy is to plan for development of nation-wide system in order to ensure easily accessible and adequate supply of safe and quality blood and components for all irrespective of economic or social status. The Policy would aim to improve the quality of blood transfusion services through a comprehensive and total management approach. The Draft National Blood Policy aims at the following strategy for providing safe blood and blood products;

i) Strengthening the National Blood Transfusion Services making it an integral part of the health care system.

- ii) Ensuring adequate supply of blood to all blood centres.
- iii) Ensuring safety of blood and blood products.
- iv) Developing facilities for production of components.
- v) Developing and strengthening facilities for Plasma Fractionation;
- vi) Strengthening quality control of blood and blood products.
- vii) Undertaking research on Blood Transfusion Services operations to improve safety, efficacy in supply of blood.
- viii) Developing and strengthening effective management, monitoring and evaluation of the Blood Transfusion Services.

Import of Life Saving Drugs

302. SHRI NADENDLA BHASKAR RAO : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) the total value of life saving drugs imported during 1996-97;
- (b) the names of the countries from which these drugs have been imported; and
- (c) the steps being taken by the Government to produce these drugs in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) to (c) All the bulk drugs expecting very few are under OGL and can be imported freely as per the Import Policy. During the year 1996-97 Bulk Drugs for value of Rs. 1310 Crores and finished drugs for value of about Rs. 225 crores were imported into the country. Drugs and Pharmaceuticals are being imported into the country from Germany, Belgium, USA, UK, China, Switzerland, Hong Kong, Italy, France, Japan, Sweden, Australia, Hungary etc. To encourage production in the country, industrial licensing for all bulk drugs and formulations cleared by the Drug Controller General of India and all their intermediates have been abolished except in very few cases. Moreover, foreign investment above 51% would be considered if the bulk drugs and their intermediates are manufactured from the basic stage.

Investments by Multi-National Companies

303. SHRIMATI SURYAKANTA PATIL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) whether the Multi-National Companies have proposed to invest for creating infrastructure facilities in the fertilizer sector both in public and private sectors;
- (b) if so, the details of the offers received by the Government in this regard; and
- (c) the efforts made by the Government to tap such resources and install the latest technology in the fertilizer sector ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL):

(a) to (c) No proposals have been received from Multi-National Companies for creating infrastructure facilities in the fertilizer sector. As regards new fertilizers projects, no licence is normally required for setting up a fertilizer plant as per the Industrial Policy Resolution issued by the Government on 27.7.91. As per available information, the following 'foreign companies' are considering investment in proposed major fertilizer plants in the country as indicated below :-

1. UNOCAL Bharat Limited (a wholly owned subsidiary of UNOCAL, U.S.A.) In Paharpur Fertilizers & Chemicals Ltd., Haldia, West Bengal.
2. Haldor Topsoe AS (HTAS), Denmark in South India Fertilizers & Chemicals Industries Ltd., Visakhapatnam, Andhra Pradesh.
3. Quantam Industrial Partners, U.S.A. and KRUPP-UHDE of Germany, in Oswal Asia Fertilizers Ltd., Sangrur, Punjab.

Such investments are governed by the procedure prescribed for foreign investment in the country and the choice of technology is to be made by the entrepreneur.

Resentment of CISF

304. SHRI SATNAM SINGH KAINTH : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Government are aware that there is large scale resentment in the Central Industrial Security Force due to the interference and advise of a Tannik to Director General of Central Industrial Security Force regarding recruitment, posting and transfer of staff and officers;